

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the 12<sup>th</sup> day of January, 2009.

HON'BLE MR. A.K. GAUR, MEMBER- J.  
HON'BLE MR. S. N. SHUKLA, MEMBER- A.

**CIVIL CONTEMPT PETITION NO. 116 OF 2008**

(Arising out of O.A No. 316 of 2006)

Harikesh Kumar, S/o aged about 30 years, S/o Late Sri Ram Prasad R/o Deoria Khas P.O. Deoria, District Deoria, working as Class-IV employee in Income Tax Office Deoria..

...Applicant.

**V E R S U S**

1. R.N. Chaudhary, Commissioner of Income Tax Gorakhpur Region, Gorakhpur.
2. Sant Prakash, Income Tax Officer Deoria, District Deoria.

.....Contemnor/opposite party

Present for applicant : Sri R.B. Tripathi  
Present for opposite parties: Sri S. Singh

**ORDER**

**BY HON'BLE MR. A.K. GAUR, J.M.**

List has been revised. None appears for the applicant to press this application.

2. It is seen from the record that OA No.316 of 2006 has been disposed of with the following observations :-

*"This matter is therefore, disposed of with a direction to the respondents to consider the prayer of the applicant in accordance with the scheme of 1993 issued by DOP &T for temporary status and regularization and extend the benefit of temporary status to the applicant in accordance with the same. He may be informed of the decision taken by a speaking order within a period of six weeks from the date of receipt of a copy of this order."*

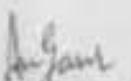
3. It is seen from the counter affidavit filed by the respondents that the matter is in active consideration with the Higher Authorities and necessary speaking orders shall be issued shortly in compliance of the judgment and order dated 30.05.2008, as soon suitable instructions are received from the respondents.

4. The respondents have also filed an application for extension of time for ensuring the compliance of the order of this Tribunal.

5. In view of the aforesaid observation, we find that respondents have not committed willful disobedience of the order of this Tribunal. The contempt petition is accordingly dismissed. Notices are discharged. The respondents are directed to ensure full compliance of the order within a week from the date of receipt of copy of this order.



MEMBER-A



MEMBER-J

RKM/